NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No. 231/2017 IN CP (IB) NO. 91/Chd/Pb/2017 (Admitted matter)

Under Section 22(3) read with Section 27 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

SECL Industries Private Limited, having its registered office at 21605, Street No. 6/1A, Power House Road, Bathinda, Punjab-151001.

....Petitioner-Corporate Debtor

Punjab National Bank & Ors.

....Financial Creditors-respondent

Present:

Mr. A.S. Gagrha, Advocate for Punjab National Bank –

Financial Creditor-Applicant.

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Mr. A.S. Gagrha, Advocate for PNB – Financial Creditor has filed this application under Section 22 (3) read with Section 27 of the Insolvency and Bankruptcy Code, 2016 (for brevity, the 'Code') for appointment of Resolution Professional to replace the Interim Resolution Professional. However, the application has been pressed only in terms of Section 22 of the Code under which it is maintainable.

I have heard the learned counsel for the applicant-Punjab National Bank, the Financial Creditor. CP (IB) No. 91/Chd/Pb/2017 filed by the Corporate Debtor under Section 10 of the Code was admitted on 25.10.2017 declaring moratorium in terms of Section 14 (1) of the Code and Mr. Alok Kaushik, as proposed by the Corporate Debtor, was appointed as the Interim Resolution Professional vide order dated 03.11.2017 with necessary

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directions.

The instant application is based on the decision taken in the

meeting of Committee of Creditors constituted by the Interim Resolution

Professional (Annexure A-3). Agenda item No. 1 of the minutes of the meeting

reflects that Punjab National Bank is the financial creditor to the extent of

84.8%; HDFC Bank 13.7% and Axis Bank 1.5%. The Committee of Creditors

decided to change the Interim Resolution Professional and the other financial

creditors authorised Punjab National Bank to file application recommending

the name of Mr. Amandeep Singh having Registration No. IBBI/IPA-001/IP-

P00367/2017-18/10624 for appointment as Resolution Professional.

Clause (b) of sub-section (3) of Section 22 of the Code says that

the Committee of Creditors may resolve to replace the Interim Resolution

Professional and file an application before the Adjudicating Authority for

appointment of the proposed Resolution Professional in terms of Section 22

(4) of the Code.

In view of the above, the name of Mr. Amandeep Singh with

Registration No. IBBI/IPA-001/IP-P00367/2017-18/10624 be forwarded to the

Insolvency and Bankruptcy Board of India for its confirmation. Copy of this

order and copy of Form 2 (Annexure A-5) furnished by the proposed

Resolution Professional giving his consent to act as Resolution Professional,

be sent to the IBBI by the office forthwith by e-mail.

List the matter as soon as the confirmation from the IBBI is

received.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

December 21, 2017

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